



# The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 18

Shillong, Tuesday, February 13, 2024

24<sup>th</sup> Magha, 1945 (S. E.)

## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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### NOTIFICATION

The 13<sup>th</sup> February, 2024.

**No.LL(B).75/2011/90.** – Captain Williamson Sangma State University (Amendment) Ordinance, 2024 (Ordinance No. 2 of 2024) is hereby published for general information.

### MEGHALAYA ORDINANCE NO. 2 OF 2024

*Promulgated by the Governor on the 10<sup>th</sup> February, 2024.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 13<sup>th</sup> February, 2024.*

### CAPTAIN WILLIAMSON SANGMA STATE UNIVERSITY (AMENDMENT) ORDINANCE, 2024

#### An Ordinance

further to amend the Captain Williamson Sangma State University Act, 2011 (Act No. 17 of 2011).

Whereas, the Legislature of the State of Meghalaya is not in session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Seventy-fifth Year of the Republic of India, the following Ordinance, namely, -

- Short title and commencement.** 1. (1) This Ordinance may be called the Captain Williamson Sangma State University (Amendment) Ordinance, 2024.  
(2) It shall come into force at once.
- Amendment of Section 2.** 2. In the Captain Williamson Sangma State University Act, 2011, hereinafter referred to as the principal Act, in section 2.-  
(a) *in clause (v), for the figure "44" the figure "45 " shall be substituted;*  
(b) *in clause (xvii), for the figure "41" the figure "42" shall be substituted;*  
(c) *in clause (xix), for the word "private" the word "State" shall be substituted;*  
(d) *in clause (xxi), for the word "private" the word "State" shall be substituted;*  
(e) *after the existing clause (xxv), the following new clause shall be inserted, namely,-*  
*"(xxva) "Search-Cum-Selection Committee" means the Search-Cum-Selection Committee as provided in clause (b) of sub-section (2) of Section 15;"*  
(f) *clause (xxxv) shall be omitted.*
- Amendment of Section 15.** 3. In the principal Act, in Section 15.-  
(a) *for the existing sub-section (1) the following shall be substituted, namely.-*  
*"(1) The Vice-Chancellor shall be appointed on recommendation by the Search-cum-Selection Committee on terms and conditions as approved by the Board of Governor's by the Chancellor".*  
(b) *for the existing sub-section (2) the following shall be substituted namely, -*  
*"(2)(a) A person possessing the highest level of competence, integrity, morals and institutional commitment is to be appointed as Vice-Chancellor. The person is to be appointed as a Vice-Chancellor should be a distinguished academician, with a minimum of ten years' of experience as Professor in a University or ten years' of experience in a reputed research or academic administrative organization with proof of having demonstrated academic leadership.*  
*(b) The selection for the post of Vice-Chancellor should be through proper identification by a panel of 3-5 persons by a Search-cum-Selection Committee, through a public notification or nomination or a talent search process of a combination thereof. The members of such Search-cum-Selection Committee shall be persons' of eminence in the sphere of higher education and shall not be connected in any manner with the University concerned or its colleges. While preparing the panel, the Search-cum-Selection Committee shall give proper weightage to the academic excellence, exposure to the higher education system in the country and abroad, and adequate experience in academic and administrative governance, to be given in writing along with the panel to be submitted to the Chancellor. One member of the Search-cum-Selection Committee shall be nominated by the Chairman, University Grants Commission, for selection of Vice-Chancellor of the State University.*

*(c) The term of office of the Vice-Chancellor shall form part of the service period of the incumbent making him/her eligible for all service related benefits."*

**Amendment of Section 21.**

4. In the principal Act, in section 21, the existing sub-section (1) shall be substituted as follows, namely:-

"(1) The Board of Governors shall consists of the following members –

- (i) Chancellor
- (ii) Vice- Chancellor
- (iii) 4 (Four) persons to be nominated by the sponsors.
- (iv) 2 (Two) educationist of repute to be nominated by the sponsors."

**Amendment of Section 22.**

5. In the principal Act, in section 22, the existing sub-section (1) shall be substituted as follows, namely:-

"(1) The Board of Management shall consists of the following members -

- a) Vice-Chancellor
- b) Registrar
- c) 4 (Four) persons to be nominated by the sponsors.
- d) 2 (Two) Deans of faculties to be nominated by the Vice-Chancellor.
- e) 1 (One) Management Representative to be nominated by the sponsors."

**Amendment of Section 45.**

6. In the principal Act, in section 45, in sub-section (3) for the word "visitor" the word "Chancellor" shall be substituted.

**Amendment of Section 46.**

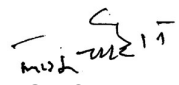
7. In the principal Act, in Section 46, in sub-section (4) for the word "Visitor" the word "Chancellor" shall be substituted.

**Amendment of Section 52.**


8. In the principal Act, for the existing section 52 the following shall be substituted, namely:-

"52 University to subject to standards of UGC. Notwithstanding anything contained in this Act, the establishment maintenance of standards and any other matter concerning the State University established under this Act shall be as per the provisions of the UGC Rules and Regulations as amended from time to time and any other regulation or direction as may be issued by the State Government from time to time".

Dated Raj Bhavan,  
Shillong, the 10<sup>th</sup> February, 2024.

  
**PHAGU CHAUHAN,**  
Governor of Meghalaya.

Dated Shillong,  
The 13<sup>th</sup> February, 2024.

  
**L. A. LYNDEM,**  
Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department.



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No. 19

Shillong, Tuesday, February 13, 2024

24<sup>th</sup> Magha, 1945 (S. E.)

## PART-III ELECTION COMMISSION OF INDIA

Nirvachan Sadan,  
Ashoka Road,  
New Delhi-110001  
Dated the 10<sup>th</sup> February, 2024  
21<sup>st</sup> Magha, 1945 (Saka)

### NOTIFICATION

**No.434/MEGH-HP/2024.** - In pursuance of the provision of Section 21 of the Representation of the People Act, 1951 (43 of 1951), and in supersession of its Notification No.434/MEGH-LA/2017, dated 7<sup>th</sup> March, 2019, the Election Commission hereby designates, in consultation with the Government of the State of Meghalaya, the Officer of the Government, as specified in column 2 of the Table below as the Returning Officer for the Parliamentary Constituency in the State of Meghalaya as specified in column 1 of the said Table against such officer of the Government in the performance of the functions of such Returning Officer:-

TABLE

No. & Name of Parliamentary Constituency	Returning Officer
(1)	(2)
1-Shillong (ST)	Deputy Commissioner, East Khasi Hills, Shillong
2-Tura (ST)	Deputy Commissioner, West Garo Hills, Tura

By order,

(AMIT KUMAR)  
SECRETARY  
ELECTION COMMISSION OF INDIA

**ELECTION COMMISSION OF INDIA**

Nirvachan Sadan,  
Ashoka Road,  
New Delhi-110001

Dated the 10<sup>th</sup> February, 2024  
21<sup>st</sup> Magha, 1945 (Saka)

**NOTIFICATION**

**No.434/MEGH-HP/2024(1).** - In exercise of the powers conferred by sub section (1) of Section 22 of the Representation of the People Act, 1951 (43 of 1951), and in suppression of its Notification No.434/MEGH-HP/2017(1), dated 7<sup>th</sup> March, 2019, the Election Commission hereby appoints each of the Officer of the Government specified in column 2 of the Table below as the Assistant Returning Officer to assist the Returning Officer of the Parliamentary Constituency in the State of Meghalaya as specified in column 1 of the said table against such officer in the performance of the functions of such Returning Officer:-

**TABLE**

<b>No. &amp; Name of Parliamentary Constituency</b>	<b>Assistant Returning Officer</b>
(1)	(2)
1-Shillong (ST)	1. ADC-I, West Jaintia Hills (Jowai)
	2. ADC-IV, West Jaintia Hills (Jowai)
	3. ADC-III, West Jaintia Hills (Jowai)
	4. ADC-II, West Jaintia Hills (Jowai)
	5. ADC-I, East Jaintia Hills (Khliehriat)
	6. ADC-II, East Jaintia Hills (Khliehriat)
	7. SDO (Civil), Amlarem, West Jaintia Hills
	8. ADC-I, Ri Bhoi (Nongpoh)
	9. ADC-II, Ri-Bhoi (Nongpoh)
	10. ADC I/c Patharkhmah Civil Sub-Division, Ri-Bhoi
	11. ADC-IV, Ri-Bhoi (Nongpoh)
	12. ADC-III, Ri-Bhoi (Nongpoh)
	13. Joint Secretary, Housing Department, Govt. of Meghalaya
	14. ADC-I, East Khasi Hills (Shillong)
	15. Controller of Legal Metrology, Meghalaya
	16. ADC-VI, East Khasi Hills (Shillong)
	17. ADC-III, East Khasi Hills (Shillong)
	18. Joint Secretary, Urban Development Department, Govt. of Meghalaya
	19. Director ERT
	20. ADC-II, East Khasi Hills (Shillong)
	21. Director of Arts and Culture, Meghalaya
	22. Joint Secretary, Food and Civil Supplies Department, Govt. of Meghalaya
	23. ADC-IV, East Khasi Hills (Shillong)
	24. Commissioner of Persons with Disabilities, Meghalaya
	25. Joint Secretary, Community and Rural Development Department, Govt. of Meghalaya
	26. SDO (Civil) Sohra Civil Sub-Division, East Khasi Hills
	27. ADC I/c Pynursla Civil Sub-Division, East Khasi Hills
	28. SDO (Civil) Sohra Civil Sub-Division, East Khasi Hills
	29. Joint Secretary, Soil and Water Conservation Department, Govt. of Meghalaya

	30. ADC-I, Eastern West Khasi Hills (Mairang)
	31. ADC-II, Eastern West Khasi Hills (Mairang)
	32. ADC-I, West Khasi Hills (Nongstoin)
	33. ADC-II, West Khasi Hills (Nongstoin)
	34. ADC I/c Mawshynrut (Civil) Sub-Division, West Khasi Hills
	35. ADC I/c Ranikor Sub-Divisional Officer (Civil), South West Khasi Hills
	36. ADC-I, South West Khasi Hills (Mawkyrwat)
2-Tura (ST)	1. ADC-I, North Garo Hills (Resubelpara)
	2. ADC-III, North Garo Hills (Resubelpara)
	3. ADC-II, North Garo Hills (Resubelpara)
	4. ADC-IV, North Garo Hills (Resubelpara)
	5. ADC-II, East Garo Hills (Williamnagar)
	6. ADC I/c Rongjeng Civil Sub-Division, East Garo Hills
	7. ADC-I, East Garo Hills (Williamnagar)
	8. ADC I/c Raksamgre Civil Sub-Division, West Garo Hills
	9. ADC-IV, West Garo Hills (Tura)
	10. ADC-VII, West Garo Hills (Tura)
	11. ADC-VI, West Garo Hills (Tura)
	12. ADC-II, West Garo Hills (Tura)
	13. SDO (Civil) Dadenggre Civil Sub-Division, West Garo Hills
	14. ADC-I, West Garo Hills (Tura)
	15. ADC-I, West Garo Hills (Tura)
	16. ADC-V, West Garo Hills (Tura)
	17. ADC-I, South West Garo Hills (Ampati)
	18. ADC-II, South West Garo Hills (Ampati)
	19. ADC-III, South West Garo Hills (Ampati)
	20. ADC-III, West Garo Hills (Tura)
	21. ADC I/c, Dalu Civil Sub-Division, West Garo Hills
	22. ADC-I, South Garo Hills (Baghmara)
	23. ADC I/c Chokpot Civil Sub-Division, South Garo Hills
	24. ADC-II, South Garo Hills (Baghmara)

By order,

**(AMIT KUMAR)**  
SECRETARY  
ELECTION COMMISSION OF INDIA

**J. SHYLLA,**  
Joint Chief Electoral Officer,  
Meghalaya, Shillong.



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24<sup>th</sup> Magha, 1945 (S. E.)

## PART-III ELECTION COMMISSION OF INDIA

Nirvachan Sadan,  
Ashoka Road,  
New Delhi-110001  
Dated the 12<sup>th</sup> February, 2024  
23<sup>rd</sup> Magha, 1945 (Saka)

### NOTIFICATION

**No.508/MEG/2024.** - In pursuance of sub-section (1) of 13AA of the Representation of the People Act, 1950 (43 of 1950), and in supersession of its earlier Notification No.508/MEG/2014, dated 25<sup>th</sup> March, 2014, the Election Commission of India in consultation with the State Government of Meghalaya, hereby:-

- Designates for each District in the State of Meghalaya, specified in column 1 of the Table below, the officer specified against in column 2 thereof, as the District Election Officer for that District; and
- Specifies the area, in respect of which each such officer shall exercise jurisdiction, in column 3 of the Table.

TABLE

Sl. No. & Name of District	Designation of District Election Officer	Area of jurisdiction in terms of the extent of Assembly Constituencies
(1)	(2)	(3)
1-West Jaintia Hills	Deputy Commissioner, West Jaintia Hills District	1-Nartiang (ST) 2-Jowai (ST) 3-Raliang (ST) 4-Mowkaiaw (ST)
	Sub-Divisional Officer (Civil), Amlarem	7-Amlarem (ST)
2-East Jaintia Hills	Deputy Commissioner, East Jaintia Hills District	5-Sutnga-Saipung (ST) 6-Khliehriat (ST)
3-Ri-Bhoi	Deputy Commissioner, Ri-Bhoi District	8-Mawhati (ST) 9-Nongpoh (ST) 10-Jirang (ST) 11-Umsning (ST) 12-Umroi (ST)
4-East Khasi Hills	Deputy Commissioner, East Khasi Hills District	13-Mawryngkneng (ST) 14-Pynthorumkrah 15-Mawlai (ST) 16-East Shillong (ST) 17-North Shillong (ST) 18-West Shillong 19-South Shillong 20-Mylliem (ST) 21-Nongthymmai (ST)

4-East Khasi Hills	Deputy Commissioner, East Khasi Hills District	22-Nongkrem (ST) 23-Sohiong (ST) 24-Mawphlang (ST) 25-Mawsynram (ST) 27-Pynursla (ST) 29-Mawkynrew
	Sub-Divisional Officer (Civil), Sohra	26-Shella (ST) 28-Sohra (ST)
5-Eastern West Khasi Hills	Deputy Commissioner, Eastern West Khasi Hills District	30-Mairang (ST) 31-Mawthadraishan (ST)
6-West Khasi Hills	Deputy Commissioner, West Khasi Hills District	32-Nongstoin (ST) 33-Rambrai-Jyrngam (ST) 34-Mawshynrut (ST)
7-South West Khasi Hills	Deputy Commissioner, South West Khasi Hills District	35-Ranikor (ST) 36-Mawkyrwat (ST)
8-North Garo Hills	Deputy Commissioner, North Garo Hills District	37-Kharkutta (ST) 38-Mendipathar (ST) 39-Resubelpara (ST) 40-Bajengdoba (ST)
9-East Garo Hills	Deputy Commissioner, East Garo Hills District	41-Songsak (ST) 42-Rongjeng (ST) 43-Williamnagar (ST)
10-West Garo Hills	Deputy Commissioner, West Garo Hills District	46-Phulbari 47-Rajabala 48-Selsella (ST) 50-North Tura (ST) 51-South Tura (ST) 52-Rangsakona (ST) 56-Gambegre (ST) 57-Dalu (ST)
	Sub-Divisional Officer (Civil), Dadenggre	44-Raksamgre (ST) 45-Tikrikilla (ST) 49-Dadenggre (ST)
11-South West Garo Hills	Deputy Commissioner, South West Garo Hills District	53-Ampati (ST) 54-Mahendraganj (ST) 55-Salmanpara (ST)
12-South Garo Hills	Deputy Commissioner, South Garo Hills District	58-Rongara Siju (ST) 59-Chokpot (ST) 60-Baghmara (ST)

By order,

**(AMIT KUMAR)**  
SECRETARY  
ELECTION COMMISSION OF INDIA

**J. SHYLLA,**  
Joint Chief Electoral Officer,  
Meghalaya, Shillong.